

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MEDYBIZ PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Medybiz Private Limited
2.	Date of incorporation of corporate debtor	20th January, 2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, India, under the Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U72200MH2000PTC294957
5.	Address of the registered office and principal office (if any) of corporate debtor	Manek Mahal, 6th Floor, 90 Veer Nariman Road, Mumbai, Maharashtra, India - 400020
6.	Insolvency commencement date in respect of corporate debtor	08/05/2024 (A copy of order uploaded to NCLT website on 09/05/2024)
7.	Estimated date of closure of insolvency resolution process	04/11/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Ritesh Prakash Adatiya  <b>IBBI Reg. No:</b> IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi - 110014 <b>Email-</b> <a href="mailto:ipe@npvca.in">ipe@npvca.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad - 380 054 <b>Process Email Id-</b> <a href="mailto:medybiz.987@yahoo.com">medybiz.987@yahoo.com</a>
11.	Last date for submission of claims	22/05/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	A. Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> B. Can be obtained by sending a mail to above mentioned email ids. <a href="mailto:medybiz.987@yahoo.com">medybiz.987@yahoo.com</a>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - IV has ordered the commencement of a Corporate Insolvency Resolution Process of Medybiz Private Limited on 08/05/2024

The creditors of **Medybiz Private Limited** are hereby called upon to submit their claims with proof on or before 22/05/2024 to the Interim Resolution Professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**IPE- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED**  
(Formerly Known as Mantrah Insolvency Professionals Private Limited)

**Through its Director - Mr. Ritesh Prakash Adatiya**

Appointed as Interim Resolution Professional

In the matter of Medybiz Private Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

Email for Correspondence - [medybiz.987@yahoo.com](mailto:medybiz.987@yahoo.com)

Date: 11.05.2024

Place: Ahmedabad



